

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

**MISC. APPLICATION No.11 OF 2023 (WZ)
IN
ORIGINAL APPLICATION No.194 OF 2018 (WZ)**

Ashish Rohidas Shinde
& Anr.

APPLICANTS

Versus

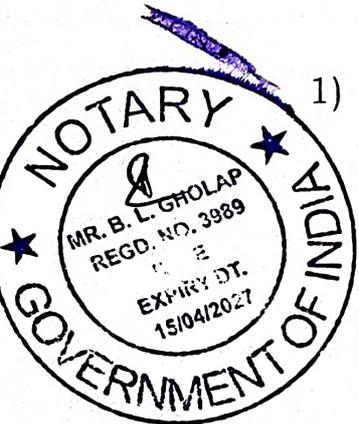
Lonavla Municipal Corporation
& Ors.

RESPONDENTS

AFFIDAVIT

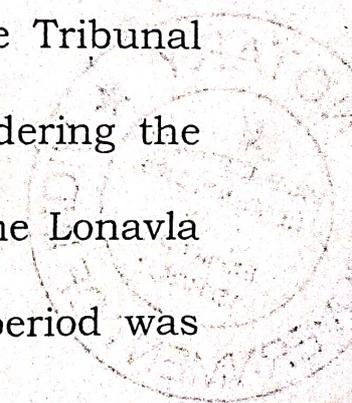
I, Shri Ashok Sabale have resumed the duty today only, age adult, Occ: Chief Officer, Lonavla Municipal Council having address at LMC Building, Lonavla, Taluka Maval, District Pune, do hereby state on solemn affirmation, as under:

- 1) The Hon'ble Tribunal, vide order dated 5.10.2023, was pleased to direct the Respondent No.1 to submit reply with regard to the allegations of overwriting in the order issued by it within two



weeks, if required. On account of personal difficulty, the Respondent No.1 could not file its reply within two weeks. This Respondent sincerely apologizes for the delay and requests the Tribunal to condone the delay and take the reply on record.

- 2) I say that the Applicants herein had filed O.A. No.194/2018 against the Lonavla Municipal Council and others. The same was in respect of encroachment made by the Respondent No.5 in Indrayani River. The Hon'ble Tribunal was pleased to constitute a Committee, who had filed a report that there is an encroachment of an area admeasuring 247 sq.mtrs.
- 3) On 16th December, 2022, the Hon'ble Tribunal was pleased to pass an order, considering the statement made by the Counsel for the Lonavla Municipal Council. 15 days' time period was



allowed to carry out the work, as per the judgment passed on 16th December, 2022 in O.A. No.194/2018. Thereafter, the E.A. No.11/2022 was fixed on 19th January, 2023.



- 4) On 19th January, 2023, a statement was made that the work of removal of encroachment is partially done. The Hon'ble Tribunal directed the Lonavla Municipal Council to file an affidavit to that effect. Accordingly, an affidavit was filed on that day itself and the Hon'ble Tribunal was pleased to take up the matter at around 4:00 P.M.
- 5) Vide the said affidavit, it was brought to the notice of the Tribunal that the Lonavla Municipal Council has attempted for removal of the encroachment on 29th December, 2022 and the work is partially done. Moreover, it was also stated that the Lonavla Municipal Council has proposed to complete the remaining work within

a period of one month and the main hurdle in removing the encroachment is the 8 trees which required re-planting. The copy of the said Affidavit is annexed and marked as **EXHIBIT-A.**

- 6) The Respondent No.5 was also present and made a submission that he be permitted to remove the trees and transplant them in his own premises. The Hon'ble Tribunal was pleased to give a period of one month to the Respondent No.5 for the said work; failing which, it was ordered that an adverse order would be invited by the Respondent No.5 and it was also directed that the Lonavla Municipal Council to complete the task of removal of completing the encroachment within a period of two weeks thereafter and submit a report in the Registry. A copy of the order passed by the learned Tribunal dated 19th January, 2023 is annexed and marked as **EXHIBIT-B.**
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- 7) I further say that the Respondent No.5 did not take any steps for removal or re-planting of the trees. In the meantime, the Respondent No.5 preferred a Civil Appeal before the Hon'ble Supreme Court, having Civil Appeal Diary No.5020. The same was dismissed by the Hon'ble Supreme Court, vide its orders dated 20th February, 2023. A copy of the said order is annexed and marked as **EXHIBIT-C**. I say that I filed an interim affidavit with the Hon'ble Tribunal on 20th March, 2023. Vide the same, I brought to the notice of the Tribunal that the Respondent No.5 Mr. Prakash Porwal has not removed and transplanted the trees as undertaken by him on 19th January, 2023. It was also stated in the affidavit that the Lonavla Municipal Council has passed an order for transplantation of trees on 24th February, 2023 under the Trees Act.



8) I say that thereafter the Appellants filed another Execution bearing No.13/2023. I have appeared in the matter and, in the same, I have filed affidavit, which is at Page No.166. In the paragraph 3, it is stated that an order is issued to the Garden Department to remove the 8 trees and re-plant them, by using scientific method, so that they shall survive upon re-planting. A copy of the order is also annexed, showing the date 24th March, 2023.

9) I say that the Appellants have filed a Rejoinder dated 3rd October, 2023 at Page No.226. It is contended by them in the said Rejoinder that there is an overwriting of the date, viz., month, in the said order and contended that there is an interpolation solely for the purpose to protect the Respondent No.5 and refrain from complying with the orders passed by this Tribunal.



- 10) I say that, originally, the order was passed by the Lonavla Municipal Council on 24th February, 2023. However, for certain reasons, the same could not be forwarded and carried out. Moreover, the time had lapsed, therefore, the Lonavla Municipal Council issued the said order on 24th March, 2023. The same does not amount to interpolation at all. The same also is not in any manner done to protect the Respondent No.5 or refrain from complying of the orders by the Tribunal. It is submitted that the said order was prepared in the month of February and was expected to be implemented; however, for certain reasons, could not be done. Therefore, the said order was re-issued on 24th March, 2023.
- 11) It is submitted that this Respondent intends to comply with the orders passed by this Tribunal in its true spirit. However, considering that there is an encroachment in the river, which is water



logged, the same had created a hurdle in its attempt made on 29th December, 2022. Therefore, it was decided that they will use heavy machinery subsequently. Moreover, for approaching the encroachment, there are only two ways, one from the river having water and other through the private property of the Respondent No.5. It was not possible to have an access through the property of the Respondent No.5. The same is the reference to that effect also in the Affidavit dated 19th January, 2023 filed by the Applicants.

- 12) I say that a confusion has been created on account of the dates, i.e., 24th February, 2023 and 20th March, 2023. This Respondent had no intention to get any time extended in any such manner by interpolation or otherwise. This Respondent tenders his unconditional apology for the change in date of the order. This Respondent



further undertakes to be diligent that no such interpolation would be done under any circumstances and seeks pardon of this Hon'ble Tribunal.



- 13) This Respondent further submits that this Respondent is a Municipal Council having limited resources regarding re-planting of the trees and issued tender, calling for parties to remove the trees and re-plant them. The said tender notices were issued on 5th October, 2023 and 18th October, 2023. The copies of the same are annexed and marked as **EXHIBIT-D** (Colli). In response to the said tender, the Lonavla Municipal Council has received five quotations. The Lonavla Municipal Council has also informed the Collector, Pune, vide its letter dated 26th October, 2023 about receiving of five tenders. The copy of the said letter is annexed and marked as **EXHIBIT-E**.

14) This Respondent further submits that the Respondent No.5 has preferred an appeal before the District Superintendent of Land Records to challenge the demarcation done on 24th December, 2019. The District Superintendent of Land Records, vide its order dated 17th October, 2023, had granted interim stay to the demarcation dated 24th December, 2019 and kept the date on 8th November, 2023. On 8th November, 2023, the District Superintendent of Land Records was pleased to vacate the stay to the said demarcation. The copy of the notice issued by the Respondent No.5 dated 31st October, 2023 along with the copy of the stay application and the order dated 8th November, 2023 along with the response issued by the Lonavla Municipal Council dated 2nd November, 2023, requesting the District Superintendent of Land Records to vacate the stay is annexed and



marked as **EXHIBIT-F** collectively. Due to this, without intention we could not execute the order.

- 15) The Lonavla Municipal Council has proposed further action of removal of the entire encroachment, including the removal of trees on 17th November, 2023. The Lonavla Municipal Council intends to complete the removal of entire encroachment starting on 17th November, 2023. The copy of the order dated 9.11.2023 passed by LMC in respect of same is annexed as Exhibit **G**.

- 16) The Hon'ble Tribunal, considering the aforesaid, may kindly extend the period by 15 days to complete the removal of entire encroachment on the Indrayani River, abutting Survey No.24, Bhushi. For the said act of kindness, this Respondent shall be indebted to the Tribunal forever.

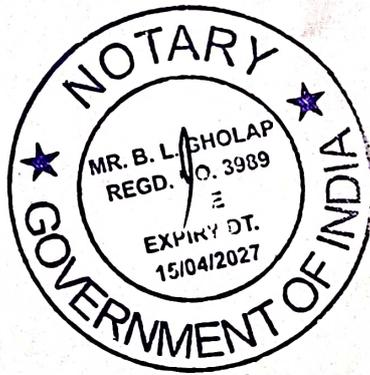


Whatever has been stated hereinabove is true and correct to the best of my knowledge, belief and information and, in witness whereof, I have signed this at Pune this 13th day of November, 2023.

AFFIANT
Chief Officer
Lonavla Municipal Council

I know the Affiant

Advocate

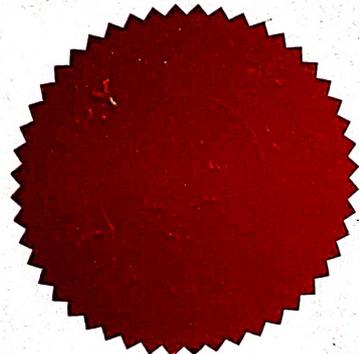


BEFORE ME

MR. B. L. GHOLAP
NOTARY, GOVT. OF INDIA
PUNE



Noted and Registered
at Serial Number 152/2023
Date 13 NOV 2023



5431

Exhibit A

1



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE.

Execution Application No.11 of 2022
Original Application No.194 of 2018
(Earlier O.A. No.17/2018 (WZ)
(Disposed off on 16.12.2020)

IN THE MATTER OF

Ashish Rohidas Shinde
& another

APPLICANTS

Vs.

Lonavla Municipal Council
& others

RESPONDENTS

AFFIDAVIT

I, Mr. Pandit Khandu Patil, Age adult, Occ: Chief Officer,
Lonavla Municipal Council, having address at LMC Building,
Lonavla, Taluka Maval, District Pune, do hereby state on solemn
affirmation, as under :

- 1) I say that the Lonavla Municipal Council had scheduled the work for removing the encroachment on 20th December, 2022 of adjoining land bearing Survey No.24 at Bhushi in the Indrayani River admeasuring 257 sq.mtrs. on the basis of the demarcation dated 24th December, 2019. For the same, the local police had provided aid in assisting the demolition, by providing about 4 to 5 police personnel.

- 2) I say that the work of demolition was commenced between 10:30 AM to 11:00 AM on 29th December, 2022. At that time, Mr. Prakash Porwal had resisted the same, by showing demarcation of the year, 2009. However, at that time, he was shown that the work is being done, in pursuance of the demarcation dated 24th November, 2019, which was got done by the Joint Committee formed, as per the orders in O.A. No.17/2018.

- 3) The entire encroachment is between the land bearing Survey No.24 and the Indrayani River. Therefore, the Lonavla Municipal Council used two Excavators of make 'JCB' and 30 workers. The same started from the gate situated on the Eastern side to approach the area of encroachment. With the aid of JCBs, encroachment of about 100 sq.mtrs. between the land bearing Survey No.24 and Indrayani River has been removed. For the same, it was required to access the said encroachment through the Indrayani River which had about 3 feet of water. Because of the presence of water, the JCB machines could not ply or run faster and the speed was reduced. They were required to collect the encroached soil and also transport it back. On 29th December, 2022, the work of removal of encroachment was done between 11:00 AM to 6:00 PM with one hour lunch break in between.



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- 4) The speed of the said work was hampered also, by obstruction caused by Mr. Prakash Porwal personally. He was continuously sleeping in the path of the JCB machine. At one occasion, he also climbed upon the bucket of it. At that time, around 5 to 6 police personnel from the Lonavla Police Station (City) were present. For the reasons known to them, they did not intervene or took any action against Mr. Porwal, though they were requested by the staff and the workers.
- 5) The area of encroachment is difficult to access, as the machines are required to travel through the water. For removing the entire encroachment, it shall take about five days working, considering the dumped soil is required to be transported to the main road for further dumping.
- 6) The Lonavla Municipal Council proposed to complete the work within a period of one month. The Lonavla Municipal Council is also making provisions of engaging other larger machinery. On 29th December, 2022, the removal of the encroachment reached upto where there are 8 numbers of trees, viz., mango and chikku. The Lonavla Municipal Council intends to uproot the said trees and replant them at appropriate place.

7) I further request the Hon'ble Tribunal, by way of this Affidavit to direct the Superintendent of Police (Rural), under which the Lonavla Police Station (City) comes, to give specific direction to the police to take action against Mr. Prakash Porwal or, if any person is deputed by him. In the event he creates any hurdle or obstruction of further removal of any encroachment, removing Mr. Prakash Porwal from the said site, filing and registering a complaint u/s 353 IPC for obstructing the official work. The same shall to speed up the work of removal of encroachment.

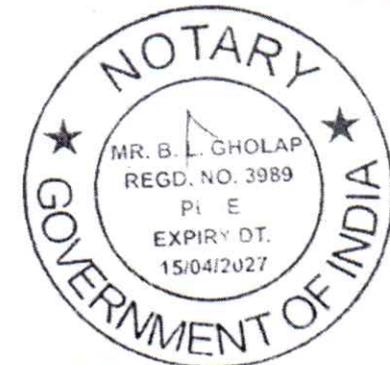
Pune,
Dated : 19.1.2023

Heath
DEPONENT
Chief Officer
Lonavla Municipal Council

VERIFICATION

Verified at Pune on this 19th day of January, 2023 that the contents of the present Affidavit are true and correct and nothing material has been concealed therefrom.

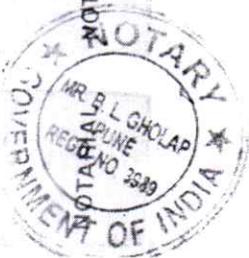
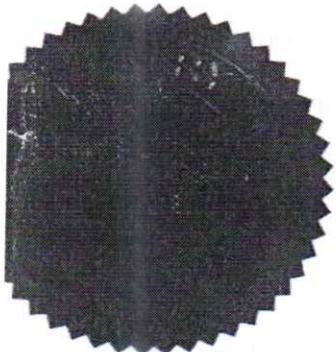
Heath
DEPONENT
Chief Officer
Lonavla Municipal Council



BEFORE ME

[Signature]
MR. B. L. GHOLAP
NOTARY, GOVT. OF INDIA

Noted and Registered
at Serial Number
Date:- 19 JAN 2023



Item No. 4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Execution Application No. 11/2022(WZ)

In

Original Application No. 194/2018 (WZ)
(Earlier O.A. No. 17/2018)

Ashish Rohidas Shinde & Anr.

.....Applicant(s)

Versus

Lonavala Municipal Corporation & Ors.

....Respondent(s)

Date of hearing: 19.01.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Ms. Samridhi Jain, Advocate

Respondent(s) : Mr. Ajay Gadegaonkar, Advocate for R-1/LMC
Ms. Manasi Joshi, Advocate for R-4/MPCB
Mr. Saurabh Kulkarni, Advocate for R-5/Pvt. Respondent**ORDER**

1. From the side of Applicants, learned Counsel Ms. Samridhi Jain has appeared.
2. From the side of Respondent No.1/Lonavala Municipal Council, learned Counsel Mr. Ajay Gadegaonkar has appeared; from the side of Respondent No. 4/MPCB, learned Counsel Ms. Manasi Joshi has appeared; and from the side of Respondent No. 5/Prakash Mishrimal Porwal, learned Counsel Mr. Saurabh Kulkarni has appeared.
3. By the previous order dated 16.12.2022, it is apparent that learned Counsel for the Respondent No. 1 had sought 15 days' time to carry out the directions given by the said order, relevant part of which has been quoted by us in our previous order dated 11.11.2022. By the order dated 16.12.2022, the Respondent No. 1 was to submit compliance report

today, pursuant to his undertaking that the entire illegal dumping and encroachment in the Indrayani River in the area of 257 sq. meters would be cleared. But the learned Counsel for the Respondent No. 1 says that the said work could be done only partially because of certain reasons, therefore, seeks time till 04:00 P.M. today to file an affidavit to the effect that how much work has already been done? and in this, how much work is left and why?

4. From the side of Respondent No. 5/Prakash Mishrimal Porwal, learned Counsel Mr. Saurabh Kulkarni has appeared and apprised that reply affidavit has already been filed from its side, where-in it is prayed that the demolition work which is being carried out by the Respondent No. 5 (appears to be wrongly mentioned Respondent No. 5 as it should be Respondent No. 1) be stayed as it is not in accordance with the order passed by this Tribunal dated 16.12.2022. The reason for this has been given by him by saying in the body of the reply affidavit that in view of the grievance of the complainant to the effect that Respondent No. 5 had filled his land by encroaching upon the flow of river Indrayani, pursuant to which Survey dated 24.12.2019 was ordered by this Tribunal, which was carried out from Vadgaon Maval to measure the disputed plot, river and existing structures in Survey No. 24 owned by Respondent No. 5. Prior to the said Survey, the Respondent No. 5 had got the measurement done of Survey No. 24 on 20.08.2009. There is a difference in area of encroachment between the two Surveys done. If these two surveys are compared with each other, the dispute in respect of 257 sq. meters would be reduced considerably. Therefore, it appears that the Respondent No. 5 is trying to rake-up the issue of identification of the area of 257 sq. mtrs., which has been identified, from where the encroachment has to be

removed because he is claiming that some part of his house might fall in that area.

5. We have not come across any such ambiguity being there from the side of Respondent No. 1, which is directed to remove the encroachment.

6. The learned Counsel for the Applicant has also filed its short affidavit dated 08.01.2023, where-in it is stated that the Respondent No. 5 is raising obstruction to demolition of the encroachment on 257 sq. mtrs., identified by the order dated 16.12.2022 and several photographs have also been annexed showing that resistance was being offered from the side of Respondent No. 5. She has also stated that no notice was issued to them while the work of clearing of that area was undertaken and that she could know about the work being done only through live telecast of it on T.V.

7. We direct the Respondent No. 1 to file reply affidavit today itself at 04:00 P.M. so that we may pass final order in this regard.

8. Pursuant to our order, the matter is taken up again at 04:00 P.M.

9. The learned Counsel for the Applicants, learned Counsel for the Respondent No. 1/LMC as well as learned Counsel for the Respondent No. 5 have appeared.

10. From the side of learned Counsel for the Respondent No. 5/LMC, compliance affidavit has been filed, where-in it is submitted that the work of demolition was commenced on 29.12.2022 between 10:30 AM to 11:00 AM and at that time, the Respondent No. 5 had resisted the said proceeding, so much so that he personally slept on the path where the JCB machine was being used. It is further submitted that the Police personnel who were present on the spot, did not intervene. The

demolition work was being carried out with the help of 30 workers along-with the JCB machine but could be completed only to the extent of 100 sq. mtrs. because of the presence of water. It is also mentioned that they were required to collect the encroached soil and transport it back. The JCB machine also could not run faster because of their being water in that area and therefore, approximately one month's time is prayed to be allowed to conclude the exercise. It is further mentioned that there were 8 trees of mango and chikku, which need to be uprooted to complete the exercise and that, Police aid would be taken to complete the task/exercise. In case any further resistance is offered by the Respondent No. 5, a complaint may be filed against him.

11. The learned Counsel for the Respondent No. 5 is present along-with the party and states that there are 8 trees, which were planted by the Respondent No. 5, therefore, they should be permitted to take them and transplant them in his own premises.

12. Looking to the prayer made by the Respondent No. 5 that 8 trees would need to be uprooted from the area in question, therefore, he may be permitted to transplant them to a different area in his own premises at his own cost and their being no objection to it from the side of the learned Counsel for the Applicant and Respondent No. 1, we direct the Respondent No. 5 to get those trees transplanted at his own cost.

13. In view of above prayer of the Respondent No. 5 being allowed, we grant Respondent No. 5 the permission to transplant the trees within a period of one month from the date of order, failing which an adverse order would be invited by the Respondent No. 5. Apart from it, the Respondent No. 1/LMC is directed to complete the task of removal of complete encroachment within a period of two weeks thereafter and submit a report in the Registry of this Tribunal after the exercise is complete as

well as a copy of the same shall also be served upon the Applicant. We leave it open to the Applicant that if any grievance still survives, she can approach us.

14. Accordingly, Execution Application No. 11/2022(WZ) stands disposed of.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 19, 2023
Execution Application No. 11/2022(WZ) In
Original Application No. 194/2018 (WZ)
(Earlier O.A. No. 17/2018)
P.Kr

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). OF 2023
(Arising from Civil Appeal Diary No(s). 5020/2023)

PRAKASH MISHRIMAL PORWAL

APPELLANT(S)

VERSUS

THE COLLECTOR, STATION ROAD, PUNE & ORS.

RESPONDENT(S)

O R D E R

Delay condoned.

Appeals are admitted.

The case of the complainant(s) before the NGT was that the Petitioner had encroached on a public area which was a river bank. Having gone through the orders of the National Green Tribunal (hereinafter called 'the Tribunal') and the contentions raised by the parties, we are of the view that the Tribunal had passed the impugned orders after appointment of a Joint Committee, which have gone through the entire details, surveyed the area and had thereafter come to the conclusion that there is an encroachment by the appellant on the river bank. The appellant was given full opportunity to raise any objection before the Tribunal itself yet we do not find that subsequent to the filing of the report dated 01.01.2020, of the Joint Committee, there were any objections raised by the appellant as to the findings of the report of the Joint Committee. In fact, the objections were raised by the complainant(s) which were rejected by the Tribunal.

Under these circumstances, we do not find that there is any scope for interference under Article 136 of the Constitution of India. The Tribunal by order dated 16.12.2020, while disposing the application(s) inter-alia direct that:

"7. Accordingly, we dispose of this application directing the Committee to take further remedial action in terms of its report. In case of any dispute, the Collector who is the statutory authority under the relevant law may issue further directions."

We make it clear that now the recommendations of the said Committee has to be enforced and action has to be taken in accordance with law. The dispute which shall now arise, if at all, on the implementation of the report of the Committee and to that limited extent alone, the appellant will always be at liberty to approach the District Collector, as stated in Para 7 of the above order.

Accordingly, the appeals are dismissed.

Pending application(s), if any, shall stand disposed of.

There shall be no order as to costs.

.....J.
[SUDHANSHU DHULIA]

.....J.
[MANOJ MISRA]

New Delhi;
February 20, 2023.

ITEM NO.27

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL DIARY NO(S). 5020/2023

PRAKASH MISHRIMAL PORWAL

APPELLANT(S)

VERSUS

THE COLLECTOR, STATION ROAD, PUNE & ORS.

RESPONDENT(S)

(IA No.31888/2023-C/DELAY IN FILING, IA -31887/2023-EXEMPTION FROM FILING C/C OF I/JUDGMENT and IA No.31885/2023-STAY APPLICATION)

Date : 20-02-2023 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE MANOJ MISRA

For the Parties

Mr. Ninad Laud, Adv.
Mr. Aditya Paratap Swain, Adv.
Ms. Rashika Narain, Adv.
Ms. Anshula Vijay Kumar Grover, AOR
Ms. Nitika Grover, Adv.

Mr. Nikhil Nayyar, Sr.Adv.
Mr. Sangramsingh R.Bhonsle, Adv.
Ms Samridhi S.Jain, Adv.
Mr. Nrupal A Dingankar, Adv.
Ms. Pushkara A Bhonsle, Adv.
Ms. Sneha S.Bhonsle, Adv.
Mr. Riwaj Rai, adv.
Mr. Aman Varma, AOR
Mr. Divyanshu Rai, Adv.

Mr. Saurabh Kulkarni, Adv.

Mr. Mukesh Verma, Adv.
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Appeals are admitted.

The appeals are dismissed in terms of the signed order, which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR



लोणावळा नगरपरिषद

लोणावळा, ता. मावळ, जि. पुणे

स्थापना : 1877

सुरधनी : अध्यक्ष (02114) 273763 / मुख्याधिकारी 273764, उपमुख्याधिकारी : 275464.
कार्यालय : 275463, फॅक्स (02114) 275463 E-mail : lmo1877@gmail.com

जा.क्र. लोनप5/ई.जानिसू/प्र.क्र./2023-234/31-12-11

दिनांक - 04/10/2023

प्रति,
मा. संपादक,
दै. पुढारी
पुणे.

विषय - सोबत जोडलेली जाहिर निविदा दि. 5/10/2023 रोजीच्या अंकात प्रसिध्द करणेबाबत

महोदय,

उपरोक्त विषयी आपणांस कळविणेत येते की, लोणावळा नगरपरिषदेचे सोबत जोडलेली निविदा सूचना आपले दिनांक 05/10/2023 रोजीच्या वर्तमान पत्रात शासकीय दरानुसार जिल्हास्तरीय (पुणे विभाग) एकवेळ कमीत कमी आकारात प्रसिध्दी करावी व प्रसिध्दी अंकांच्या तीन प्रतिसह बिल इकडील कार्यालयात सादर करावे, हि विनंती.



Prath
मुख्याधिकारी
लोणावळा नगरपरिषद



लोणावळा नगरपरिषद
ता.मावळ.जिल्हा पुणे
उद्यान विभाग सन 2023-2024
जाहीर निविदा सुचना

लोणावळा नगरपरिषदेच्या मान्यतेने व वतीने खालील कामाचा अनुभव असणाऱ्या ठेकेदाराकडून/पुरवठादाराकडून जाहीर निविदा दोन लिफाफा पद्धतीने मागविण्यात येत आहेत.सविस्तर अटी,शर्ती व कामाचा तपशील असलेल्या कोऱ्या निविदा नगरपरिषदेच्या कार्यालयीन वेळेत दिनांक 05/10/2023 रोजी ते दिनांक 18/10/2023 रोजी उद्यान विभागात उपलब्ध होतील.निविदे सोबत इसारा रकम रोखीने भरल्याची पावती तसेच शासकीय/खाजगी कामाच्या अनुभवाचा दाखले जोडणे आवश्यक आहे.सर्व कागदपत्रे सुस्पष्ट असणे आवश्यक आहे.कागदपत्रे अपुरी असलेस निविदा रद्द करणेत येईल. सिलबंद निविदा मुख्याधिकारी, लोणावळा नगरपरिषद यांचे नावाने न.प. कार्यालयातील आवक जावक विभागाकडे दिनांक 19/04/2023 रोजी दुपारी ४ वा. पर्यंत पोहोच करावी. निविदा शब्दवा त्याच दिवशी मुख्याधिकारी यांचे कार्यालयात उपडण्यात येतील.कोणतीही निविदा स्वीकारण्याचा अथवा सर्व निविदा नाकारण्याचा हक्क नगरपरिषदेला राहिल.

क्र	कामाचे नाव	अंदाजपत्रकीय रकम	इसारा रकम	कालावधी	निविदा (किंमत) +gst
1	लोणावळा नगरपरिषद हद्दीतील मौ. भूशी, लोणावळा सिटी सर्व्हे नं. 24 सि.स.नं. 1 या जागेवरील साधारणतः 7 आडे मुळासहित स्थलांतरित करणेकामी आवश्यक ती मशिनरी पुरविणे.	दर देणे	5000	7 दिवस	590/-

(पंडरीनाथ साठे)
नगरपरिषद अभियंता



(पंडित खंडू पाटील)
मुख्याधिकारी तथा प्रशासक

लो णा व ळा न ग र प रि ष द

जा.क्र.लोनप1/उद्यान/जा.प्रसिद्धीनि.क्र.1/2023-24/७ 4५५दि. 04/10/2023



265 Exhibit E

लोणावळा नगरपरिषद

ता मावळ, जि पुणे, ४१० ४०१.

दुरध्वनी (०२११४) - अध्यक्ष - २७३७६३, उपाध्यक्ष - २७३८४३, मुख्याधिकारी - २७५४६३,
कार्यालय - २७५४६४, २७३७६४, फॅक्स - २७५४६३, E-Mail :
lonavlanagarparishad@yahoo.com

स्थापना : १८७७

जा.क्र.लोनप(०१)/भुशी/स.क्र.२४.सि.स.क्र.१/अ.ता.मा./NGT/2023-24/येद

दि.२६/१०/२०२३

प्रति.

मा.जिल्हाधिकारी सो.
ए विंग.तिसरा मजला,
डॉ. बाबासाहेब आंबेडकर रोड,
पुणे स्टेशन, पुणे.४११००१

विषय :- मे.हरित न्यायालय, नवी दिल्ली (WZ) केस क्र.१९४/२०१८ M.A.No.११/२०२३
बाबत दि.५/१०/२०२३ रोजी दिलेले आदेश.

महोदय,

उपरोक्त विषयांकित प्रकरणी, मे.हरित न्यायालय, नवी दिल्ली (WZ) केस क्र.१९४/२०१८
M.A.No.११/२०२३ बाबत दि.५/१०/२०२३ रोजी दिलेल्या आदेशात नमूद केल्या प्रमाणे दोन आठवड्यांच्या
आत Action Plan सादर करण्याचे निर्देश दिले गेले होते.

त्यानुषंगाने प्रथमतः दि.५ ऑक्टोबर २०२३ रोजी स.नं.२४, सि.स.नं.१ या जागेवरील साधरणतः ७ झाडे
मुळासहित स्थलांतरीत करणेकामी आवश्यक ती मशिनरी पुरविणे. या कामी जाहीर निविदा सूचना प्रसिद्ध
करण्यात आली गेली.त्या जाहीर निविदा सूचनेस कोणताही प्रतिसाद प्राप्त झाला नाही.

तसेच दि.२१/१०/२०२३ रोजी स.नं.२४, सि.स.नं.१ या जागेवरील साधरणतः ७ झाडे मुळासहित
स्थलांतरीत करणेकामी आवश्यक ती मशिनरी पुरविणे. या कामी फेरनिविदा जाहीर करण्यात आली आहे.सदर
निविदेस ५ निविदा धारकांकडून बंद लिफाफ्यात दर प्राप्त झाले आहे.त्याबाबतची पुढील कार्यवाही करणेत येत
आहे.

त्यानुसार दि.०१/११/२०२३ रोजी मे.हरित न्यायालय, नवी दिल्ली (WZ) केस क्र.१९४/२०१८
M.A.No.११/२०२३ बाबत दि.५/१०/२०२३ रोजी दिलेल्या आदेशानुसार पुढील संपुर्ण अतिक्रमण हटविणे
बाबतची कारवाई करणेत येईल.



Heath
मुख्याधिकारी
लोणावळा नगरपरिषद

दि. ३१/१०/२०२३

मा. मुख्याधिकारी सो,
लोणावळा नगरपरीषद
लोणावळा ४१०४०१

लोणावळा नगरपरिषद	
आवक क्र. <u>4328</u>	दिनांक <u>31/10/23</u>
विभागाचे नाव <u>लोणावळा</u> वर्क शिट न _____	
मुख्याधिकारी	/s/
	अध्यक्ष

अर्जदार — श्री प्रकाश मिसरीमल पोरवाल

राहणार — श्री एकविरा निवास सर्व्हे नं. २४, मौजे भूशी लोणावळा

विषय — मा. राष्ट्रीय हरीत लवात न्यायालय यांच्याकडील केस क्र. १९४/२०१८
नुसार जागेवरील अनाधिकृत भराव काढण्याबाबत दिलेला आदेश

संदर्भ — आपल्याकडील जावक क्र. लोनप९/भूशी सर्व्हे नं. २४/एनजीटी केस
क्र. १९४/१८१९ दि. ३१/१०/२०२३

मा. महोदय,

विषयांकित पत्रानुसार आपल्याकडून संदर्भीय पत्र आज रोजी दुपारी ३.३० वा.
प्राप्त झाले. संदर्भीय पत्रानुसार मेहरबान राष्ट्रीय हरीत लवात न्यायालय यांनी दि.
१६/१२/२०२० रोजी दिलेल्या आदेशानुसार आपण दि. ०१/११/२०२३ रोजी
जागेवर कारवाई करण्यासाठी येणार असल्याबाबतचे पत्र मिळाले.

मी आपल्याकडे दि. ०६/१०/२०२३ रोजी मौजे भूशी येथील सर्व्हे नं. २४
या मिळकतीबाबत भूमीअभिलेख कार्यालय वडगांव मावळ येथील मो.र.नं.
७०२४/२००९ तसेच मो.र.नं. १४४३/२०१९ या दोन्ही मोजणी नकाशा मध्ये
मोठ्या प्रमाणावर तपावत असल्याबाबतची मोजणी नकाशासह आपल्याकडे तसेच
मा. जिल्हाधिकारी पुणे व राष्ट्रीय हरीत लवात न्यायालय गटीत समिती सदस्यांकडे
लेखी तक्रारी अर्ज दिलेला आहे. तसेच या अर्जामध्ये मा. सर्वोच्च न्यायालय मध्ये
दाखल अपिल क्र. Civil Appeal Dairy No. (S)5020/2023 आदेश दि.
२०/०२/२०२३ दिलेल्या आदेशानुसार मा. जिल्हाधिकारी साहेब पुणे यांच्याकडे
अंतिम आदेशानुसार दोन्ही मोजणी नकाशा मध्ये वैध मोजणी नकाशा कोणता याच्यात
आदेश झाल्यानंतर आपण कारवाई करावी असे लेखी पत्र देवून त्यानुसार मा.
जिल्हाधिकारी साहेब पुणे यांनी दिलेल्या आदेशानुसार कारवाई करावी अशी विनंती
केलेली होती. परंतु आज रोजी आपल्याकडून संदर्भीय पत्रामध्ये याबाबत मा.

जिल्हाधिकारी साहेब पुणे यांनी काय आदेश दिला याबाबत कोणताही खुलासा अथवा त्यांच्या आदेशाची प्रत देण्यात आलेली नाही.

मा. राष्ट्रीय हरीत लवात न्यायालय यांनी दि. २१/११/२०२३ रोजी दिलेल्या आदेशा विरुद्ध मी मा. सर्वोच्च न्यायलयामध्ये अपिल दाखल केलेले आहे. त्या अपिला मध्ये आपणांस प्रतिवादी करण्यात आलेले आहे. सर्वोच्च न्यायलयामध्ये २०/१०/२०२३ पासून सुट्टी असल्यामुळे त्या दाखल अपिलाची प्रत मला अद्याप पर्यंत प्राप्त झालेली नाही.

भूमीअभिलेख कार्यालय वडगाव मावळ यांच्याकडील मौजे भूशी सर्व्हे नं २४ येथील मो.र.नं. १४४३/२०१९ हा मोजणी नकाशा रद्द करण्यासाठी मी मा. जिल्हाअधिक्षक भूमीअभिलेख कार्यालय पुणे येथे दि. ०३/११/२०२३ रोजी अपिल दाखल करून सदर मोजणी नकाशा विरुद्ध स्थगिती आदेश मिळावा म्हणून अपिल दाखल केलेली आहे. सदर अपिला बाबतची नोटीस मा. जिल्हाअधिक्षक कार्यालय पुणे यांनी आपल्याला बजवण्यात आलेली आहे. सदर स्थगिती अपिलाची सुनावणी दि. ०८/११/२०२१ रोजी मा. न्यायालयामध्ये होवून मे. न्यायालयाने मो.र.नं. १४४३/२०१९ वर स्थगिती आदेश दिलेला आहे व पुढील सुनावणी जिल्हाअधिक्षक भूमीअभिलेख कार्यालय पुणे येथे दि. ०८/११/२०२३ रोजी तारीख नेमण्यात आलेली आहे.

तरी आपणांस नम्र विनंती की, मो.र.नं. १४४३/२०१९ हा मोजणी नकाशा वैध आहे किंवा अवैध आहे याचा निर्णय होत नाही तो पर्यंत मो.र.नं. १४४३/२०१९ नुसार कोणत्याही प्रकारची कारवाई करू नये अशी आपणांस नम्र विनंती आहे.

आपला विश्वासू



सोबत - मा. जिल्हाअधिक्षक भूमीअभिलेख कार्यालय पुणे यांच्याकडील स्थगिती आदेशाची प्रत जोडत आहे.

अधिक माहितीसाठी जिल्हाधिकारी साहेब पुणे
राष्ट्रीय हरीत लवात न्यायालय गटीत समिती

मे. जिल्हा अधीक्षक भूमि अभिलेख, पुणे यांचे पिठासनासमोर



क्र./भूमापन अपील/स्थगिती

अर्ज /२०२३.

श्री. प्रकाश मिश्रीमल पोरवाल

रा.श्री एकवीरा निवास, स.नंबर २४, मौजे-भुशी
लोणावळा, तालुका- मावळ, जिल्हा-पुणे.

अपीलदार

४१० ४०१.

विरुध्द

१.मे. उपअधीक्षक भूमि अभिलेख, मावळ

मु. वडगांव यांचे कार्यालय.

पत्ता:- मु. वडगांव, तालुका-मावळ, जि. पुणे.

वडगांव पोलिस स्टेशनसमोर.

२.मा. मुख्याधिकारी, लोणावळा नगरपरिषद,

लोणावळा

जाबदार





विषय :- महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २५६ अन्वये
स्थगिती अर्ज.

मावळ अ.ता.हद्द कायम मो.र.नंबर १४४३/२०१९ दि.२४/१२/२०१९
चे मोजणीनकाशाविरुद्ध

मा. सहोदय,

उपरोक्त विषयी अपीलदार हे मे. कोर्टास खालीलप्रमाणे अपीलाचे कामी स्थगिती
अर्ज दाखल करत आहेत.

१. सदरील अपीलदार यांनी या मे.कोर्टात मौजे-भुशी, तालुका-मावळ, जि.पुणे येथील
जमीन सर्व्हे नंबर २४ (सि.स.नंबर १) हयाबाबत मावळ अ.ता.हद्द कायम मोजणी
मो.र.नंबर १४४३/२०१९, दि.२४/१२/२०१९ चे मोजणी नकाशाविरुद्ध रितसर अपील
महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २४७ अन्वये दाखल करण्यात
आलेले आहे.
२. सदरचे अपीलाकामी नियमित अपील कामकाज सुरु होवून अपीलाचा क्रमांक
सुनावणीला येणास खूप अवधी लागणार आहे. दरम्यानच्या काळात सदरहू मोजणी
नकाशात दक्षिणेलागत स.नंबर ३२ चे हद्दिलगत हाय टेन्शन टॉवरची जागा पूर्वी
अ.ता.मो.र.नंबर ७०२४, दि.२८/०४/२००९ चे नकाशाप्रमाणे दर्शविण्यात आलेली नाही.
सदर अ.ता.मो.र.नंबर ७०२४, दि.२८/०४/२००९ चे नकाशाप्रमाणे दर्शविण्यात आलेली
हाय टेन्शन टॉवरची जागा ही स.नंबर ३२ चे अत्यंत सर्व्हे नंबरचे हद्दीस लागत
दाखवलेली आहे. परंतु अलिकडे सन २०१९ चे मोजणी नकाशात अ.ता.मो.र.नंबर
१४४३/२०१९, दि.२४/१२/२०१९ चे नकाशात उच्च दाब टॉवरची जागा ही साधारणतः

अडीच मीटर पुढे सरकवल्याने तशीच हद्द पुढे सरकली आहे. त्यामुळे अपीलदार यांचे काही क्षेत्र हे इंद्रायणी नदीपात्रात असल्याचे सदरहू अ.ता.मो.र.नंबर १४४३/२०१९, दि.२४/१२/२०१९ चे नकाशात चुकीचे दाखविल्याने अपीलदार यांचे हक्कास बाधा निर्माण झालेचे अपीलदार यांना दिसून आलेले आहे. तेव्हा सदरील मोजणीस नकाशाला तात्काळ मे. कोर्टाने स्थगिती न दिल्यास सदर नकाशाचा आधार घेवून अपीलदार यांना मा. मुख्याधिकारी, लोणावळा नगरपरिषद, लोणावळा तसेच तहसीलदार, मावळ यांचेकडून अतिक्रमीत क्षेत्र समजून कार्यवाही होण्याची शक्यता आहे. असे झालेस अपीलदार यांचेवर खूप अन्याय होणार आहे. तरी सदरचे मोजणी नकाशास तातडीने स्थगिती देणे आवश्यक होणार आहे. सबब, अपीलदार यांची मे. कोर्टास नम्र विनंती की,

१. अपीलदार यांचा स्थगितीचा अर्ज मंजूर करण्यात यावा.
२. सदर अपीलाचा अंतिम निर्णय होईपावेतो अ.ता.मो.र.नंबर १४४३/२०१९, दि.२४/१२/२०१९ चे नकाशास स्थगिती देण्यात यावी.

अपीलदार

५१ अन्वये

अपीलदार १२. जावदार २०२२.

जावदार मुर्तानुर्त मलाई आदेश न दिल्यास

आतोमान नुकसान होईल असे कथन करमाणे कागदपत्रे दाखवितात

सर्व पुढील सुनावणी ता.२३/१०/२३ झाल्यानंतर

मो.र.नं. १४४३/२०१९ यामुळे मुर्तानुर्त स्थगिती देण्यात

येणे आहे. पु.ने.नं. ३१११२३.

१२/१०/२३

पा.क्र ०५७६६९२
२३/१०/२०२३

खरी नककल

श्री. प्रकाश पोरवाल

२०/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२३/१०/२३

२४/१२/२

२३/१०/२३



लोणावळा नगरपरिषद

ता गावळ, जि पुणे, ४१० ४०९.

o/c

दुरध्वनी (०२११४) - अध्यक्ष - २७३७६३, उपाध्यक्ष - २७३८४३, मुख्याधिकारी - २७५४६३,
कार्यालय - २७५४६४, २७३७६४, फॅक्स - २७५४६३, E-Mail :
lonavlanagarparishad@yahoo.com

स्थापना : १८७७

जा.क्र.लोनप०९/मे.जि.अ.भू.अ.,पु./२०२३-२४/ ६४३

दि. 2/11/2023

प्रति,

मा.जिल्हा आधीक्षक
भूमी अभिलेख, पुणे

विषय:- आपला दि.23/10/2023 रोजीचा स्थगिती आदेश विषयी.

संदर्भ:- मे.हरित न्यायालय, नवी दिल्ली (WZ) केस क्र.194/2018 M.A.No.11/2023
बाबत दि.5/10/2023 रोजी दिलेले आदेश.

महोदय,

आपल्या कडील भूमापन अपील श्री.प्रकाश मिश्रीमल पोरवाल विरुद्ध मे.उपअधीक्षक भूमि अभिलेख, मावळ मु.वडगाव यांचे कार्यालय व मा.मुख्याधिकारी, लोणावळा नगरपरिषद, लोणावळा या मधील आपण सदर मो.र.नं.1443/2019 या मोजणी नकाशास पुढील सुनावणी तारखेपर्यंत तूर्तास स्थगिती देण्यात आली आहे.

सदर प्रकरण हे, मे.राष्ट्रीय हरित लवाद मध्ये न्याय प्रविष्ट होते. सदर प्रकरणात लवादाने लोणावळा नगर परिषदेस 1,00,000/- दंड व एक महिन्याच्या आत मोजणी नकाशा वर दर्शविलेले अतिक्रमण काढून टाकण्याचे आदेशित केले होते. अन्यथा प्रतिदिन 25000/- चा दंड ठोठावण्यात आला आहे. सदरील एक महिन्याची मुदत हि 6/11/2023 रोजी संपुष्टात येते.

तरी, आपण सदरील दिलेली स्थगिती उठविण्यात यावी. हि नम्र विनंती.
कळावे.

f. मुख्याधिकारी
लोणावळा नगरपरिषद



लोणावळा नगरपरिषद

ता मावळ, जि पुणे, ४१० ४०९.

दुरध्वनी (०२११४) - अध्यक्ष - २७३७६३, उपाध्यक्ष - २७३८४३, मुख्याधिकारी - २७५४६३,
कार्यालय - २७५४६४, २७३७६४, फॅक्स - २७५४६३, E-Mail :
lonavlanagarparishad@yahoo.com

स्थापना : १८७७

दि. 2/11/2023

जा.क्र.लोनप09/मे.जि.अ.भू.अ.,पु./२०२३-२४/ ६४३

प्रति,

मा.जिल्हा आधीक्षक
भूमी अभिलेख, पुणे

विषय:- आपला दि.23/10/2023 रोजीचा स्थगिती आदेश विषयी.

संदर्भ:- मे.हरित न्यायालय, नवी दिल्ली (WZ) केस क्र.194/2018 M.A.No.11/2023
बाबत दि.5/10/2023 रोजी दिलेले आदेश.

महोदय,

आपल्या कडील भूमापन अपील श्री.प्रकाश मिश्रीमल पोरवाल विरुद्ध मे.उपअधीक्षक भूमि अभिलेख, मावळ मु.वडगाव यांचे कार्यालय व मा.मुख्याधिकारी, लोणावळा नगरपरिषद, लोणावळा या मधील आपण सदर मो.र.नं.1443/2019 या मोजणी नकाशास पुढील सुनावणी तारखेपर्यंत तूर्तास स्थगिती देण्यात आली आहे.

सदर प्रकरण हे मे.राष्ट्रीय हरित लवाद मध्ये न्याय प्रविष्ट होते. सदर प्रकरणात लवादाने लोणावळा नगरपरिषदस 100000/- दंडास एक महिन्याच्या आत मोजणी नकाशा वर दर्शविलेले अतिक्रमण काढून टाकण्याचे आदेशित केले होते. अन्यथा प्रतिदिन 25000/- चा दंड ठोठावण्यात आला आहे. सदरील एक महिन्याची मुदत हि 6/11/2023 रोजी संपुष्टात येते.

तरी, आपण सदरील दिलेली स्थगिती उठविण्यात यावी. हि नम्र विनंती.

कळावे.

मुख्याधिकारी
लोणावळा नगरपरिषद

कनिष्ठ लिपिक

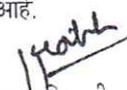
जिल्हा आधीक्षक भूमि अभिलेख, पुणे

कार्यालयीन आदेश

वाचा :- मा.NGT (WZ) न्यायालय यांचे दि.16/12/2020 रोजीचे आदेश.

नगररचना विभाग यांनी निश्चित केलेली मौजे भुशी, लोणावळा स.क्र.२४, सि.स.नं.१, या जागेवरील अनधिकृत भराव / अतिक्रमण निर्मुलनासाठी यालील प्रमाणे दि.१७/११/२०२३ रोजीच्या कार्यवाही करीता पुढील काम संपेपर्यंत पथक गठीत करणेत आलेले आहे.

- **नगररचना विभाग :-** श्री. अतुल केंद्रे, सहायक नगर रचनाकार
श्री. नितिश कदम, नगर रचना सहायक,
सदर मिळकतीमधील अनाधिकृत बांधकामावर लाल शाईने मार्किंग करणे. कारवाई अंती केलेल्या निष्काशनाचा अहवाल सादर करणे. कारवाईकामी पोलीस बंदोबस्त उपलब्ध करून घेणे.
- **बांधकाम विभाग-** श्री. पी. एन. साठे, नगर अभियंता (श्रेणी - अ)
सौ. वैशाली मठपती, नगर अभियंता (श्रेणी - ब)
अनधिकृत बांधकामाची नगररचना विभागाने रेखांकित केलेली संरचना निष्काशित करण्याची जबाबदारी देणेत येत आहे. तसेच निष्काशनकामी लागणारे सर्व साहित्य मणूष्यबळ, अवजारे (ब्रेकर, घन, हातोडा, जे.सी.बी. व इतर)यांची व्यवस्था करणे.
- **उपमुख्याधिकारी -** श्री.शरद कुलकर्णी, सर्व कार्यवाही दरम्यान उपस्थित राहून समन्वय साधणे.
- **क्षेत्रीय अधिकारी -** श्री.विजय भालेराव, बीट निरीक्षक - श्री. अरविंद सांनवणे, -बीट निरीक्षक सहाय्यक - श्री. मारुती कारक
अनाधिकृत बांधकाम निष्काशनाच्या कारवाई दरम्यान अडथळा करणाऱ्या व्यक्तीवर नियमानुसार कार्यवाही करणे तसेच कार्यवाहीचा पंचनामा करणे.
- **सर्व क्षेत्रीय अधिकारी ,** बीट निरीक्षक, बीट निरीक्षक सहाय्यक
- **वाहन विभाग -** अनाधिकृत बांधकाम कारवाई करीता वाहनांची व्यवस्था करणे.
- **विद्युत विभाग -** विद्युत कनेक्शन बंद करणे बाबत एम एस ई बी कंपनीस पत्रव्यवहार करणे तसेच कर्मचारी उपलब्ध करून
- **आरोग्य विभाग -** अनाधिकृत बांधकाम निष्काशन कारवाई नंतर राडारोडा उचलणे व नगरपरिषदेने सुचित केलेल्या ठिकाणी साठा करणे
- **भांडार विभाग -** अनाधिकृत बांधकाम कारवाई करीता कर्मचा-यांना आवश्यक ते साहित्य पुरविणे (मास्क, हेलमेट व अवजारे इ.) कार्यवाहीची व्हीडीओ शूटींग करणे.
- **कोर्ट क्लार्क :-** राजेश बबन सपकाळ - कोर्ट विभागाने पदनिर्देशित अधिका-याने दिलेल्या नोटीशी अनुरूप कॅव्हेट दाखल करणे.
- **अतिक्रमण विभाग -** श्री. संजय कदम / श्री. संतोष बोवणे अनाधिकृत बांधकाम कारवाईचे कामास उपस्थित असणा-या कर्मचाऱ्यांची हजेरी घेणे व गैरहजर असलेल्या कर्मचा-यांचा अहवाल आस्थापना विभागास सादर करणे.
- **अनाधिकृत बांधकाम पथक :-** श्री. विजय साळवे व टिम
- **कार्यवाहीचे क्षेत्र/ ठिकाण :-** लोणावळा नगरपरिषद हद्दीतील मौजे भुशी, लोणावळा स.क्र.२४, सि.स.नं.१, या जागेवरील अनधिकृत भराव काढणेचे कारवाई करणे कामी दिनांक 17/11/2023 रोजी सकाळी 10.00 वाजले पासून काम संपेपर्यंत करणेत येणार आहे. .
- **कार्यवाहीचा दिनांक-** दिनांक 17/11/2023 रोजी सकाळी 10.00 वाजले पासून काम संपेपर्यंत करणेत येणार आहे.
तरी सदर कारवाई दरम्यान वर नमुद केलेल्या सर्व अधिकारी व कर्मचारी यांनी या प्रकरणाशी संबंधित असलेली माहिती सोबत घेऊन न चुकता उपस्थित राहावयाचे आहे. उपस्थित न राहिल्यास आपणावर शिस्त भंगाची कारवाई करणेत येईल याची नोंद घ्यावी.
- सदर कारवाई श्री. शरद कुलकर्णी , प्र.उपमुख्याधिकारी यांच्या नियंत्रणाखाली करावयाची आहे.


मुख्याधिकारी
लोणावळा नगरपरिषद

प्रत- आस्थापना विभाग